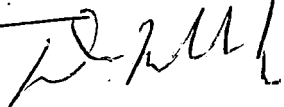


present for the applicant.

The defects have been pointed out in the petition and the petitioner has informed about the same. The petitioner prayed that the Director be directed to ~~move~~^{remove} the defects. This was listed every time in the register and mostly none within three years have been passed in case of non-prosecution. The case is still pending for want of non-prosecution.



Mahajan)
(Adm.)



(D.L. Mehta)
Vice-Chairman

sent to the applicant vide
order dated 6/8/92


3/8/92